

**MADHYA PRADESH STATE JUDICIAL ACADEMY**  
**HIGH COURT OF M.P., JABALPUR**

**Regional Workshop on – *Negotiable Instruments Act, 1881***

**30<sup>th</sup> June, 2018**

**Venue: Dewas**

**Objective:- After the Workshop the participants shall be able to apply law in true spirit so as to reduce the pendency of N.I. Cases.**

SESSIONS	TIME	
I	9.30 to 10.00 am	<b>Registration of participants</b>  <i>(Followed by Group Photo)</i>
II	10.00 am to 10.20 am	Inaugural session  By – <b>Shri Dinesh Kumar Paliwal,</b> <b>District &amp; Sessions Judge, Dewas</b> <b>&amp;</b> <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
III	10.20 am to 10.45 am	General issues and identification of causes of high pendency  Moderated By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> <b>&amp;</b> <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
IV	10.45 am to 11.30 am	Discussion on guidelines issued by the Hon'ble High Court of Madhya Pradesh  By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> <b>&amp;</b> <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>TEA BREAK (11.30 am to 11.45 am)</b>		
V	11.45 am to 12.15 pm	Group Discussion and Order Sheet writing by participant judges.
VI	12.15 pm to 1.00 pm	Discussion on order and judgment writing including judgment of acquittal U/s 258 Cr.P.C. – By <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b> <b>&amp;</b> <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>LUNCH BREAK (1.00 pm to 1.45 pm)</b>		

<b>VII</b>	<b>1.45 pm to 2.15 pm</b>	Issues relating to cognizance & pre-trial proceedings  By – <b>Shri Samresh Singh</b> <b>II ADJ, Indore</b>
<b>VIII</b>	<b>2.15 pm to 2.45 pm</b>	Penal liability of Company, firm and its Directors/Partners/Proprietors  By – <b>Shri Samresh Singh</b> <b>II ADJ, Indore</b> <b>&amp;</b> <b>Shri Vidhan Maheshwari</b> <b>Assistant Director, MPSJA</b>
<b>TEA BREAK (2.45 p.m. to 3.00 p.m.)</b>		
<b>IX</b>	<b>3.00 pm to 3.30 pm</b>	Issue of process and ensuring their compliance  By – <b>Shri Ganga Charan Dubey</b> <b>II ADJ, Dewas</b>
<b>X</b>	<b>3.30 pm to 4.00 pm</b>	Compounding and settlement : Approach in cases relating to N.I. Act  By – <b>Shri Ganga Charan Dubey</b> <b>II ADJ, Dewas</b>
<b>XI</b>	<b>4.00 pm to 4.30 pm</b>	Issues relating to sentencing & determination of just compensation  By – <b>Shri Awdhesh K. Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>XII</b>	<b>4.30 p.m. onwards</b>	Valedictory Session  By – <b>Shri Dinesh Kumar Paliwal,</b> <b>District &amp; Sessions Judge, Dewas</b> <b>&amp;</b> <b>Officers of the Academy</b>

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**